

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.427

Contempt Petition /9/ND/2023 IN IB/1601/ND/2019

IN THE MATTER OF:

Emperos Infrastructure Pvt Ltd	...	Applicant
Versus		
Earthcon Infrastructure Pvt Ltd	...	Respondent

Under Section 9 Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)